

(c) the remedial measures taken by the Government in view of the changed economic situation and growing tensions in the border areas?

**THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR):** (a) Yes, Sir.

(b) and (c) The resource constraint has necessitated steps for security economy, resource optimisation, rationalisation and re-prioritisation of programmes/activities of the Armed Forces.

Our Forces continue to be geared to meet any threats from across the border. Government continuously monitor all developments impinging on the country's security and take appropriate measures to ensure effective defence preparedness.

#### **Irregularities in Cantonment Board, Kanpur**

1566. **SHRI M.V. CHANDRAHEKARA MURTHY:** Will the Minister of OF DEFENCE be pleased to refer to the reply given to Unstarred Question No.1365 on August 2, 1991 and state:

(a) whether the local audit officers had also pointed out several financial irregularities by the cantonment Board is not accepting higher offers from another party;

(b) whether the Board had obtained necessary permission from the Department of Environment before damaging the park in question; and

(c) if so, the facts thereof?

**THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR):** (a) to (c) A statement is enclosed.

#### **STATEMENT**

The Local Audit Officer had inter-alia

raised an objection to the acceptance of a bid for Rs.1000/- per month of one Shri Ajay Pandey instead of the offer of Rs.1200/- per month of one Shri Radhey Mohan Sahu in the allotment of a shop on a site bearing Survey No.504, Kanpur Cantonment. Shri Radhey Mohan Sahu did not participate in the auction held on 31.10.81 but made a written offer of Rs.1200/- per month for the same after the auction on 2.11.81. He was asked to deposit six months rent in advance and a sum of Rs.1400/- as security, which he failed to do. The Cantonment Board, Kanpur, thereupon, decided to accept the highest bid of Shri Ajay Pandey, given in the auction. The Government have since approved the conversion 7 Malis quarters for commercial use.

The permission of the Department of Environment is not required as conversion of the site into shops/restaurant is limited to the land on which Malls quarters, covering an area of 1194 Sq.Ft. were located and does not in any way reduce the land under the Mahatma Gandhi Park, which has an area of 5.814 acres.

#### **Recruitment by BSRBs**

1567. **SHRI MADAN LAL KHURANA:** Will the Minister of FINANCE be pleased to state:

(a) whether the Supreme Court has given a ruling that interviews will carry only few marks and the selection will be made on the basis of the performance of the written examination;

(b) if so, the steps taken to implement the Court's observations in the selection of candidates in the Banking Services Examinations;

(c) the time by which the results of the examinations conducted by various BSRBs in 1991 are likely to be declared;

(d) whether the place of posting in respect of girl employees of banks selected on the basis of banking service examinations are changed on the grounds of marriage;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR):** (a) Supreme Court vide its judgement in Civil Appeal No. 10161 of 1983 delivered in 1985 had, inter alia, observed that the weightage to interview in the total selection process should be more than 12.2% for State Level Civil Services.

(b) Keeping in view various factors, including the Judgement of the Supreme Court referred to above, the Committee of Chairmen of Banking Service Recruitment Board which was set up in 1987 under the Convenorship of Dr. T.G.K. Charlu, the then Chairman, Banking Service Recruitment Board, Madras had recommended for reduction of the weightage for interview in the selection process of the officers and the clerical cadre personnel for banking/services. On the basis of these recommendations the Government has since decided in principle to reduce the weightage for interview in the examinations conducted by the Banking Service Recruitment Boards from 33 1/3% to 20% and Boards have been advised through their Central Secretariat to implement the Government decision for the recruitment processes to be undertaken by them with effect from 1st April, 1992.

(c) The results of the examinations conducted by various Banking Service Recruitment Boards in the year 1991 are expected to be declared within six months from the respective dates of the examinations.

(d) to (f) Postings of the selected candi-

dates, including girls, are decided by the banks to whom such candidates have been allotted by the Banking Service Recruitment Boards, taking into account the vacancies available at various places. Though generally considerations like marriage etc. do not affect the place of posting, subject to availability of vacancies, and candidate for appointment to the clerical cadre of the bank could be accommodated at the place of his/her request if it falls within the territorial jurisdiction of the state for which he/she had applied for. In the case of candidates for appointment to the officers cadre, the transfer liability being All India, the request may be accommodated subject to the availability of suitable vacancy and administrative feasibility.

#### **RBI Pension Regulations**

1568. **SHRI RAM KAPSE:** Will the Minister of FINANCE be pleased to state:

a) whether the Reserve Bank of India Pension Regulations, 1990 have been placed before each House of Parliament for approval;

b) if so, the details thereof;

c) whether these Regulations have been approved in toto or with modifications;

d) if modified, the details of modifications;

e) whether the Reserve Bank of India has complied with the provisions of Section 9 (A) of the Industrial Disputes Act, 1947 read with Rule 34, form 'E' about issuing of notices to all registered trade unions in the bank; and

f) if not, the reasons therefor?

**MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR):** (a) to (d). Copies of the Reserve